



महाराष्ट्र शासन राजपत्र असाधारण भाग आठ

वर्ष १०, अंक २४]

शुक्रवार, ऑगस्ट १६, २०२४/श्रावण २५, शके १९४६

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असाधारण क्रमांक ६५

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Municipal Councils, *Nagar Panchayats* and Industrial Townships (Amendment) Ordinance, 2024, (Mah. Ord. V of 2024), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

SATISH WAGHOLE,
Secretary (Legislation) to Government,
Law and Judiciary Department.

(Translation in English of the Maharashtra Municipal Councils, *Nagar Panchayats* and Industrial Townships (Amendment) Ordinance, 2024, (Mah. Ord. V of 2024), published under the authority of the Governor).

URBAN DEVELOPMENT DEPARTMENT

Mantralaya, Madam Cama Marg, Hutatma Rajguru Chowk,
Mumbai 400 032, dated the 16th August 2024.

MAHARASHTRA ORDINANCE No. V OF 2024.

AN ORDINANCE

*further to amend the Maharashtra Municipal Councils,
Nagar Panchayats and Industrial Townships Act, 1965.*

WHEREAS both Houses of the State Legislature are not in session;

AND WHEREAS the Governor of Maharashtra is satisfied that circumstances exist which render it necessary for him to take immediate action further to amend the Maharashtra Municipal Councils, *Nagar Panchayats* and Industrial Townships Act, 1965, for the purposes hereinafter appearing ;

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of article 213 of the Constitution of India, the Governor of Maharashtra is hereby pleased to promulgate the following Ordinance, namely:—

Short title
and
commencement.

1. (1) This Ordinance may be called the Maharashtra Municipal Councils, *Nagar Panchayats* and Industrial Townships (Amendment) Ordinance, 2024.

(2) It shall come into force at once.

Amendment
of section
341B-1 of
Mah. XL of
1965.

2. In section 341B-1 of the Maharashtra Municipal Councils, *Nagar Panchayats* and Industrial Townships Act, 1965 (hereinafter referred to as "the principal Act"), sub-section (9) shall be deleted and shall be deemed to have been deleted with effect from the 1st January 2022. Mah. XL of 1965.

Amendment
of section
341B-2 of
Mah. XL of
1965.

3. In section 341B-2 of the principal Act, in sub-section (6), for the words "for a term of two and half years" the words "for a term of five years" shall be substituted and shall be deemed to have been substituted with effect from the 1st January 2022.

Amendment
of section
341B-4 of
Mah. XL of
1965.

4. In section 341B-4 of the principal Act,—

(1) for sub-section (1), the following sub-section shall be substituted and shall be deemed to have been substituted with effect from the 1st January 2022, namely:—

“(1) The term of office of the President shall be of five years and shall be co-terminus with the term of the *Nagar Panchayat*.”;

(2) sub-section (3) shall be deleted and shall be deemed to have been deleted with effect from the 1st January 2022.

Power to
remove
difficulties.

5. (1) If any difficulty arises in giving effect to the provisions of the principal Act, as amended by this Ordinance, the State Government may, as occasion arises, by an order published in the *Official Gazette*, do anything not inconsistent with the provisions of the principal Act, as amended by this Ordinance, which appears to it to be necessary or expedient for the purposes of removing the difficulty.

(2) Every order made under sub-section (1) shall be laid, as soon as may be, after it is made, before each House of the State Legislature.

STATEMENT

The provisions regarding election to the office of President and Vice-President of *Nagar Panchayat* contained in the Maharashtra Municipal Councils, *Nagar Panchayats* and Industrial Townships Act, 1965 (Mah. XL of 1965) have been amended by the Maharashtra Act No. XII of 2020 with a view to provide for election of the President and Vice-President by elected councillors from among themselves and for two and half years term of such officers. The said Act has been subsequently amended by Maharashtra Act No. XLI of 2022 with a view to provide for direct election of President and five years term of President and Vice-President in respect of elections of *Nagar Panchayats* to be held after the commencement of Maharashtra Act No. XLI of 2022.

2. The Government considers it necessary to provide that the terms of indirectly elected President and Vice-President of the *Nagar Panchayats*, shall also be five years. It is, therefore, proposed to amend sections 341B-1, 341B-2 and 341B-4 of the Maharashtra Municipal Councils, *Nagar Panchayats* and Industrial Townships Act, 1965, suitably.

3. As both Houses of the State Legislature are not in session and the Governor of Maharashtra is satisfied that circumstances exist which render it necessary for him to take immediate action further to amend the Maharashtra Municipal Councils, *Nagar Panchayats* and Industrial Townships Act, 1965, for the purposes aforesaid, this Ordinance is promulgated.

Mumbai,
Dated the 15th August, 2024.

C.P.RADHAKRISHNAN,
Governor of Maharashtra.

By order and in the name of the Governor of Maharashtra,

DR. K.H.GOVINDA RAJ,
Principal Secretary to Government.